228	Written Answers to	[RAJYA SABHA]	$U_{\ell}$	nstarred Questions
1	2	3	4	5
34.	Uttar Pradesh	11,421.67	109	5,642.93
35.	Uttarakhand	593.02	33	225.74
36.	West Bengal	4,035.00	4	297.59
	Total	77,640.02	836	32,455.94

## Affordable rental housing

2445. SHRI DEREK O'BRIEN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the percentage of residents in urban area who live in rented housing, yearwise and State-wise since 2015;
- (b) whether a Government Task Force for Rental Housing 2013 recommended the inclusion of rental housing with the Central assistance under Pradhan Mantri Awas Yojana (PMAY);
  - (c) the reasons why provisions of rental housing were left out of PMAY; and
- (d) the details of the steps taken to ensure provisions of affordable rental housing, especially for those cannot afford to purchase homes?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) State-wise percentage of urban households living in rental houses, as per Census of India - 2011 is given in the Statement (*See* below).

The Task Force on Rental Housing, 2013 has not recommended the inclusion of rental housing with Central assistance in the Pradhan Mantri Awas Yojana (PMAY) launched in 2015. Rental Housing is not a part of the PMAY scheme.

State-wise percentage of urban households living in rental houses

(as per Census of India - 2011)

Sl. No. State		Percentage	
1.	Andaman and Nicobar Islands	50.55	
2.	Andhra Pradesh	44.33	
3.	Arunachal Pradesh	56.44	

Sl. No. State		Percentage
4.	Assam	30.90
5.	Bihar	13.66
6.	Chandigarh	46.15
7.	Chhattisgarh	23.70
8.	Dadra and Nagar Haveli	62.93
9.	Daman and Diu	67.88
10.	Goa	22.61
11.	Gujarat	24.28
12.	Haryana	21.71
13.	Himachal Pradesh	45.19
14.	Jammu and Kashmir	6.48
15.	Jharkhand	27.29
16.	Karnataka	46.05
17.	Kerala	10.00
18.	Lakshadweep	15.76
19.	Madhya Pradesh	21.11
20.	Maharashtra	27.19
21.	Manipur	9.13
22.	Meghalaya	50.61
23.	Mizoram	49.10
24.	Nagaland	54.95
25.	NCT of Delhi	28.49
26.	Odisha	31.40
27.	Puducherry	38.94
28.	Punjab	18.63
29.	Rajasthan	16.93
<b>3</b> 0.	Sikkim	63.62

Sl. No. State		Percentage
31.	Tamil Nadu	40.21
32.	Tripura	15.16
33.	Uttar Pradesh	14.97
34.	Uttarakhand	26.63
35.	West Bengal	20.35
	India	27.55

## **Implementation of Street Vendors Act**

2446. SHRI RAJKUMAR DHOOT: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state -

- (a) whether Government is aware that, despite the commencement of the Street Vendors (Protect on of Livelihood and Regulation of Street Vending) Act, 2014, the hawkers and vendors continue to be hounded by police and municipal authorities across the country including national capital and Maharashtra;
  - (b) if so, the details thereof; and

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(c) what action Government proposes to take to ensure that the provisions of the Act are implemented in letter and spirit throughout the country?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) In order to protect rights of urban street vendors and to regulate street vending activities, the Government has already enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 which is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and Plan for Street Vending as per provisions of the Act.

Section 38 of the Act provides for framing a Scheme by the appropriate Government which would, *inter-alia*, include the manner of evicting a street vendor; the manner of giving notice for eviction of a street vendor; the manner of evicting a street vendor physically on failure to evict; the manner of seizure of goods by the local authority, including preparation and issue of list of goods seized and the manner of reclaiming seized goods by the street vendor and the fees for the same.

The Ministry of Housing and Urban Affairs issues advisory to the States/UTs, from time to time, to follow the provisions laid down in the Act including on the issues relating to eviction and relocation of street vendors.